

IN THE HIGH COURT OF DELHI AT NEW DELHI

IT/Comp/JR-CPC/DHC/2020, 953

Dated: 16-01-2020

From,
The Registrar General
Delhi High Court
New Delhi

To,
(on the website of Delhi High Court & Delhi District Courts)

Sub: Quotation for Purchase of 1432 nos of HP/ DELL make Computers Systems (1271 nos for Delhi District Courts + 161 nos for Family Courts Complexes at Delhi.)

Sir,

This court intends to purchase 1432 nos of HP/ DELL make Computer Systems (1271 for Delhi District Courts + 161 for Family Courts Complexes at Delhi), with following minimum specifications and other standard features (along with the support of **Seven Resident Engineers** for 5 years throughout warranty period at the Seven Complexes of Delhi District Courts & Family Courts at Delhi :

Specifications for 1432 nos of Computers

1.	Cabinet	Small Form Factor Less than 8 Litres Volume
2.	Chipset	Intel H370
3.	Processor	Intel Core i5 9500 with Intel UHD Graphics 630 (3GHz, up to 4.4 GHz with Intel Turbo Boost, 9 MB cache, 6 cores)
4.	Hard Disk	1000 GB @ 7200 RPM
5.	SSD	128 GB PCI SSD or better
6.	RAM	8GB DDR4 @2666 MHz
7.	RAM Expandability	32 GB
8.	Monitor Size	21.5 inches or higher TCO Certified with VGA & Display Port
9.	Monitor Resolution	1920x1080 pixel resolution
10.	Wi-Fi	Yes – Integrated
11.	Power Supply	Not more than 200 watts with 85% or above efficiency
12.	Ports	4 USB 3.0; 4 USB 2.0, HDMI Port, Display Port, VGA Port, RJ-45 Port, 3.5 mm Audio Jack
13.	Optical Drive	DVD Writer
14.	Included Cable	VGA Y Cable
15.	Keyboard	Wired USB
16.	Mouse	Wired USB
17.	Operating System	Ubuntu 16.04 or higher
18.	Certification	Ubuntu Certified
19.	Warranty	5 Years Onsite Comprehensive Warranty support by OEM
Monitor, Keyboard & Mouse must be of same make as OEM		

Further, the successful vendor(s) will have to execute proper service agreement and also submit 3% of the Invoice Amount as Performance Bank Guarantee with Delhi High Court valid for five years from the date of acceptance of Service Agreement. The quotations to be submitted by the authorized vendor(s) of HP/ DELL only and must be accompanied by Demand draft/ Pay order of 3% of total cost for purchase of aforesaid 1432 nos of Computers/ Desktops, in favour of **“The Registrar General, Delhi High Court, New Delhi-110503”** towards earnest money deposit (refundable without interest on written request). No request for waiver of EMD on any ground shall be entertained.

The authorized vendor(s) are requested to submit the quotations in sealed envelopes along with respective Demand Draft/Pay orders towards Earnest Money Deposit as stated above and further placed in a sealed envelope to be submitted to the AO(J) (IT/Stationery), Room No. 6, Ground Floor, LCB-III, Delhi High Court on or before 22/02/2020 till **5:00 P.M.** clearly mentioning technical details of the model of Computer/ Desktops being offered. The quotations should be addressed in the name of **“The Registrar General, Delhi High Court, New Delhi”** and the subject of this letter & due date be superscribed on the envelope. Quotation received without subject & due date mentioned above, and without DD/Payorder towards refundable EMD, as referred above, shall be summarily rejected.

The DDs/Pay orders towards EMDs of all the tenderers, except the lowest three, shall be returned on written request & EMD of successful tenderer will be returned after completing the order/after fulfilling all codal formalities & acceptance of Bank Guarantee. The DD/Payorder of L-2 & L-3 will be returned after awarding the work order to successful tenderer. If the offer of quotation is withdrawn by the tenderer after opening of tender or any other default, the amount of EMD will be forfeited and the firm will be blacklisted to participate in future tenders of Delhi High Court and Delhi District Courts.

The final rates offered for Computer Systems should be mentioned as unit price inclusive of all taxes and clearly mentioning the warranty period/ attaching proof of authorization from OEM with quotation. The taxes applicable should also be clearly and separately mentioned. The validity of rates should not be less than six months from last date of submission of quotation. Quotation with less period of validity of rates shall be rejected. Quotation received after due date shall be summarily rejected.

The vendor shall submit a certificate to the effect that he has not been debarred /blacklisted by any government/semi-government organization in India or abroad (The format is enclosed as "Annexure-A" with the tender).

The selected/ tender awardee firm shall first have to supply one desktop/Computer pre-installed with UBUNTU 16.04 or higher Operating System with its accessories for testing purposes and upon satisfactory performance only, purchase order shall be issued to the firm.

This Court reserves the right to modify/amend this quotation letter/terms and conditions at a later stage. This Court reserves the right to place the order fully/partly to different firms/vendors. This Court also reserves the right to increase or decrease the quantity of desktops required.

Yours Truly,


(Sidharth Mathur)
Joint Registrar /
CPC (Central Project Coordinator)
for Registrar General

CC to:-

1. Ld. District & Sessions Judge, (Headquarter), Tis Hazari Court, Delhi.54.
2. Mr. Zameem Ahmad Khan, Sr. System Analyst (IT) with a request to upload the letter on the website of Delhi High Court.
3. Sh.V.K. Bansal, Addl. Principal Judge, Family Courts (West)/ Chairman, Centralized Computer Committee, Room No.2, Ground Floor, Tis Hazari Court, Delhi with the request to upload the letter on the website of District Courts.


(Sidharth Mathur)
Joint Registrar /
CPC (Central Project Coordinator)

Annexure-A

Date: _____

Tender Ref. No. _____

To

The Registrar General,
High Court of Delhi,
New Delhi

**Subject: - Declaration regarding clean track record of the firm/company/
proprietorship concern.**

Sir,

I hereby declare that my company/firm/proprietorship concern has not been debarred/black-listed by any Government/Semi Government Organization in India or abroad. I further certify that the competent authority in my company/firm/proprietorship concern has authorized me to make this declaration.

Yours sincerely,

Name: _____

Designation : _____

Company/Firm: _____

Proprietorship Concern : _____

Address: _____

Mobile No : _____

Email : _____

(Stamp & Signature)